

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,
PART II, SECTION 3, SUB-SECTION (II)]

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 15th July, 2024

S.O.(E).__ In exercise of the powers conferred by section 405 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following Order to amend the Specified Companies (Furnishing of information about payment to micro and small enterprise suppliers) Order, 2019 namely:

1. (1) This Order may be called the Specified Companies (Furnishing of information about payment to micro and small enterprise suppliers) Amendment Order, 2024.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Specified Companies (Furnishing of information about payment to micro and small enterprise suppliers) Order, 2019 (herein after referred to as the said order),-

(i) in paragraph 3, the following proviso shall be inserted, namely:-

“Provided that only those specified companies which are having payments pending to any micro or small enterprises for more than 45 days from the date of acceptance or the date of deemed acceptance of the goods or services under section 9 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) shall furnish the information in MSME Form-1.”

(ii) in Annexure, for MSME Form-1, the following form shall be substituted, namely: -



Form language

English

Hindi

MSME Form I

Form for furnishing half yearly return with the registrar in respect of outstanding payments to Micro or Small Enterprises

[Pursuant to Order 2 and 3 dated 22 January, 2019 issued under Section 405 of the Companies Act, 2013]

Refer instruction kit for filing the form

*All fields marked in * are mandatory*

Company Information

1 (a) *Corporate Identity Number (CIN)/ Foreign Company Registration Number (FCRN)

(b) *Name of the Company

(c) *Address of the registered office of the company

(d) *Email ID of the company

(e) *Permanent Account Number (PAN) of the company

Return Details

2 (a) *Type of Return

Periodic Half-yearly return

(b) *Period

Start Date (DD/MM/YYYY)

End Date (DD/MM/YYYY)

3 Regular half yearly return of outstanding dues (more than 45 days) to Micro or Small Enterprises Suppliers.

Note - Please report all outstanding amount that are due for more than 45 days or were liquidated after 45 days of acceptance of goods/service

Particulars of the name of (MSEs) suppliers and amount of payments due:

(a) S.No.	(b) Name of MSE Supplier	(c) PAN of the Supplier	(d) Paid within 45 days				(e) Paid after 45 days		(f) Outstanding for 45 days or less		(g) Outstanding for more than 45 days		(h) Reason for delay in payment / amount outstanding
			Through TReDS (i)		Other mode of payments (ii)		No.	Amount (Rs.)	No.	Amount (Rs.)	No.	Amount (Rs.)	
			No.	Amount (Rs.)	No.	Amount (Rs.)							
	Total												

Download excel Template

Import from Excel

Attachments

Optional attachment(s) - if any

Choose File

Remove

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Declaration

It is hereby declared that the information given in the form and attachments are true and correct with the best of my knowledge.

***To be digitally signed by**

DSC BOX

***Designation**

(Director/Managing Director/Manager/Company Secretary/CFO/ CEO/Authorized Representative)

***Director identification number of the director or managing director; OR DIN or PAN of the manager or CEO or CFO or authorized representative; or membership number of the company secretary**

Save

Submit

Note: Attention is drawn to provision of sub section 4 of section 405 of the Companies Act, 2013 which provide for punishment for any information or statistics which is incorrect or incomplete in any material respect.

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the company.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

F. No. 17/6/2017-CL-V]


(Manoj Pandey)

Additional Secretary to the Government of India

Note:- The Principal order was published in the Gazzette of India, Extraordinary, Part II, Section 3, Sub-Section (ii), vide notification number S.O. 368(E), dated the 22nd January, 2019.